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7.	Vansadhara Water Disputes Tribunal	Andhra Pradesh & Odisha	February, 2010	Report and decision not given by the Tribunal. State of Odisha has filed an SLP in Supreme Court against the appointment of one of the Members of the Tribunal. The SLP in the matter filed by the State of Odisha in the Supreme Court is pending. The matter is sub-judice. Besides, Hon'ble Vansadhara Water Disputes Tribunal in its Order dated 17.12.2013 has directed to constitute a 3-member Protem Supervisory Flow Management and Regulation Committee on River Vansadhara to implement its Order. State Government of Odisha has filed Special Leave to Appeal (Civil) No.3392 of 2014 with regard to the Vansadhara Water Disputes Tribunal Judgement dated 17.12.2013. The matter is sub-judice.
8.	Mahadayi Water Disputes Tribunal	Goa, Karnataka and Maharashtra	November, 2010	Report and Decision not given by the Tribunal.

Per capita availability of water

423. SHRIMATI SASIKALA PUSHPA : Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether it is a fact that the total availability and the per capita availability of water for household has been declining during the last three years;

- (b) if so, the details thereof during the said period; and
- (c) the efforts made by Government to bridge the shortfall?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANWAR LAL JAT) : (a) and (b) The per capita water availability in the country as a whole is reducing progressively due to increase in population. The average annual per capita availability of water in the country, taking into consideration the population of the country as per the 2001 census, was 1816 cubic meters which decreased to 1545 cubic meters as per the 2011 census.

(c) Several steps for augmentation, conservation and efficient management to ensure sustainability of water resources are undertaken by the respective State Governments. Central Government supplements the efforts of the State Governments, by providing technical and financial assistance to State Governments through various schemes and programmes such as Accelerated Irrigation Benefits Programme (AIBP); Repair Renovation and Restoration of Water Bodies. The Government of India has also launched National Water Mission with the main objective as “conservation of water, minimizing wastage and ensuring its more equitable distribution both across and within States through integrated water resources development and management”.

Expert committee on inter linking of rivers

424. SHRIMATI GUNDU SUDHARANI : Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether it is a fact that a technical expert committee has been constituted to study inter linking of rivers in the country;
- (b) if so, the details thereof;
- (c) whether it is not also a fact that earlier also there were technical and other committees to look into the feasibility of linking of rivers;
- (d) if so, why Government could not consider recommendations made by those committees; and
- (e) how Government is planning to address the inter-State disputes with regard to transfer of excess water from one basin to other?